

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF HECTOR REALTY VENTURES PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	HECTOR REALTY VENTURES PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	17/08/2010
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Delhi (Company incorporated under Companies Act, 1956)
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U70102DL2010PTC207147
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office : 60 LGF, National Park Lajpat Nagar - IV New Delhi - 110024 Project Office : MARVELLA CITY, N.H.-58, Near Patanjali Yoga Pith, Dist.-Haridwar (UK)
6.	Insolvency commencement date in respect of corporate debtor	CIRP Commencement Date : 09/12/2019 (by the order of Hon'ble NCLT, New Delhi Bench in (IB) 1051/(ND)/2019) (Copy of order received on 07/01/2020)
7.	Estimated date of closure of insolvency resolution process	06/06/2020 (180days from the date of commencement of Insolvency Resolution Process)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name : Mr. Piyush Garg Registration No : IBBI/IPA-001/IP-P01133/2018-19/11883
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address : M P R & Co., E-62, LGF, Lajpat Nagar-II, New Delhi-110024 Email Address : ip.piyushgarg33@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address : M P R & Co., E-62, LGF, Lajpat Nagar-II, New Delhi-110024 Email Address : irp.hectorrealty@gmail.com
11.	Last date for submission of claims	21/01/2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Allottees of Residential/Commercial Space under the Real Estate Project (Financial Creditors) of the Corporate Debtor
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. Mr. Sanjeet Kumar Sharma Insolvency Professional, Regn No : IBBI/IPA-001/IP-P01132/2018-19/11827 2. Mr. Sunil Kumar Insolvency Professional, Regn No : IBBI/IPA-002/IP-N00628/2018-2019/11884 3. Mr. Shashi Sharma Insolvency Professional, Regn No : IBBI/IPA-001/IP-P01261/2018-19/12093



14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link : https://ibbi.gov.in/downloadform.html Physical Address: Insolvency & Bankruptcy Board of India (IBBI) 7th Floor, Mayur Bhawan, Shankar Market, Connaught Circus, New Delhi -110001
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Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the HECTOR REALTY VENTURES PRIVATE LIMITED on 09/12/2019.

The creditors of **HECTOR REALTY VENTURES PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before 21/01/2020 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [*Allottees of Residential/Commercial Space under the Real Estate Project (Financial Creditors) of the Corporate Debtor*] in Form CA.

The submission of claims is to be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The claim with proof is to be submitted in following specified forms along with documentary proof in support of claim:

- Form B – for Claims by Operational Creditors except workmen and employees
- Form C – for Claims by Financial Creditors
- Form CA – for Claims by Financial Creditors in a class
- Form D – for Claims by workmen and employees
- Form E – for Claims by authorised representatives of workmen and employees
- Form F – for Claims by Creditors (Other than Financial Creditors and Operational Creditors of the Corporate Debtors)

The above-mentioned forms can be downloaded from the website www.ibbi.gov.in (Insolvency and Bankruptcy Board of India)

Submission of false or misleading proofs of claim shall attract penalties.



Place : Delhi
Date : 09/01/2020

Piyush Garg
Interim Resolution Professional
Regn No.: IBB/PA-001/IP-P01133/2018-19/11883